Annexure - 6

Name of corporate debtor: Santosh Hospitals Private Limited (Under Liquidation); **Date of commencement of liquidation:** 17.12.2019; **List of stakeholders as on:** 22.10.2026

List of operational creditors (other than Workmen, Employees and Government Dues)
(Amounts in Rs.)

Sl. No	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted					
NIL														Refer Note 1

Note 1: M/s. Regenix Drugs Limited, Operational Creditor had confirmed the settlement of admitted claim amount Rs. 9,50,000/- by the promoters of M/s. Santosh Hospitals Private Limited and requested the Liquidator to dismiss their claim as withdrawn in vide their letter dated 8th June, 2020. In this regard an application was filed by the Liquidator for Modification of the stakeholders in IA/749/IB/2020 in IBA/434/2019, which has been allowed by the Honourable National Company Law Tribunal, Chennai Bench vide order pronounced on 30th March, 2021.

For SANTOSH HOSPITALS PRIVATE LIMITED
(Under Liquidation)

Deepa V. Ramani

DEEPA VENKAT RAMANI
LIQUIDATOR
Reg.No.IBBI/IPA-002/IP-N00118/2017-2018/10287